12639 Re: Suspension of APRIL 29, 1963 Member

Shri Bade: Could he not attend the Committees? (Interruption).

Mr. Speaker: Mr. Bade has quoted an instance from the May's Parliamentary Practice of the private Bill there. They are different rules so far a_s those are concerned and then, as he has himself said, he was a Member prior to the suspension. So, there is a distinction there.

Dr. L. M. Sinhvi rose—

Mr. Speaker: Should I not conclude now?

Shri Tyagi: He has been suspended from the services of the House for a fixed period. Now, if he is deprived of a right of vote to a permanent Committee, it means to that extent he has been suspended for the whole year for that function at least. (Interruptions).

Shri Sonavane: It is a natural corollary.

Dr. L. M. Singhvi (Jodhpur): In spite of the fact that I have sympathy for the hon. Members who have been suspended it seems that there is some force in the interpretation that has been given by Mr. Sen and Mr. Anthony, 'In order to avoid this difficulty, I would like to request you to consider the possibility of permitting them to vote because the House may in its wisdom accord such a permission, (Interruption) The House can always review it. Notwithstanding the suspension, the House is permitted to review it. (Interruption).

Mr. Speaker: We have a question, a definite issue, a concrete problem before u_S that we are trying to solve and the hon. Members are bringing in extraneous things that have no bearing at all on that matter. Whether we should do it, whether we should have sympathy with them, that is a different thing altogether. I also sympathise with them. But the question is—now elec-

Papers laid on the 12640 Table

tion is going on at this momentwhether they be allowed to vote or not, whether it is a service of the House or not. Committees have been constituted by this House for particular purposes and working in Committees is also serving the House. Therefore, so far as I can make out-and I am of this opinion positively-working in Committees or voting therefor is also included in the service of the House and, therefore, for the present, unless we change our rules, they are not entitled to vote at this moment.

Shri Ranga (Chittoor): May I make one suggestion? We accept your ruling. Now, in the light of that, all that the House can do is to try to amend the rules, earlier decisions, by saying that the service of the House is restricted to, in this case, the proceedings of the House. Can we not amend earlier decisions of punishment? Then, w_c can proceed to the next step and allow them to take part in the voting.

Mr. Speaker: That would be **a** different question.

Shri Ranga: Can we not bring it now?

Mr. Speaker: Papers to be laid on the Table.

Shri Bade rose-

Shri Tridib Kumar Chaudhuri (Berhampur): I want to know whether it is within our right to move that suspension be terminated.

Mr. Speaker: I have got a notice for that. I will put it on the order paper and certainly it could be taken up tomorrow. Papers to be laid on the Table.

12.37 hrs.

PAPERS LAID ON THE TABLE

The Minister of Finance (Shri Morarji Desai): Sir, I beg to lay on

12641 Attorney-General's VAISAKHA 9, 1885 (SAKA) opinions on the Compulsory Deposit Scheme Bill

the Table a copy of the Finance Accounts of the Central Government for the year 1961-62. [Placed in Library See No. LT-1223/63].

May I also lay on the Table another Paper?

Mr. Speaker: Yes.

ATTORNEY-GENERAL'S OPINIONS ON THE COMPULSORY DEPOSIT SCHEME BILL.

Shri Morarji Desai: Sir, I beg to lay on the Table a copy of Attorney General's opinion on the Compulsory Deposit Scheme Bill No. 9 of 1963. [Placed in Library, See No. LT-1224/ 63].

May I also be permitted to say that I have requested Attorncy General to be present here at 0' 5clock so that if any clarifications are required, they can be asked.

Some Hon. Members rose-

Mr. Speaker: There is one thing that I may say in this connection. I received certain questions from Mr. A. P. Jain. He asked me that those questions be forwarded to the Minister as well as to the Attorney General so that he may answer those questions when he makes a statement. When he comes here, of course, he will make a statement.

Shri Morarji Desai: We will send them to him now. I have received them just now.

Mr. Speaker: Now that the statement has been laid, if any other hon. Member also wants some questions to be put or to be clarified, he may kind l_y give them within an hour or so so that those also may be sent to him and when he addresses the House, he might answer those things also. (Interruption).

Some Hon. Members: We should have copies of this.

Shri Morarji Desai: They are ready.

Mr. Speaker: For all Members, they are in the Publications Counter. They can rave it just now. They are available.

Shri Sonavane (Pandharpur): The opinion of the Attorney-General should be circulated.

12.40 hrs.

STATEMENT BY THE MINISTER OF LAW

The Minister of Law (Shri A. K. Sen): May I point out, Sir, that Shri A. P. Jain has stated that I relied upon article 31(2A). I said quite the contrary. I said that there was no question of acquisition

12.401 hrs.

ESTIMATES COMMITTEE

STATEMENTS SHOWING REPLIES TO RECOMMENDATIONS

Shri Dasappa (Bangalore): I beg to lay on the Table the following statements showing replies to the recommendations of the Estimates Committee which were not furnished by Government in time for inclusion in the relevant Reports:

- (i) Statement showing the replies to the recommendations noted in Chapter V of the Hundred and Seventeenth Report of the Estimates Committee (Second Lok Sabha);
- (ii) Statement showing the replies to the recommendations noted in Chapter IV of the Fourteenth Report of the Estimates Committee (Third Lok Sabha);
- (iii) Statement showing the replies to the recommendations noted in Chapter IV of the Sixteenth Report of the Estimates Committee (Third Lok Sabha);
- (iv) Statement showing the replies to the recommendations noted in Chapter IV of the Seven-